
(2021) 07 CAT CK 0038

In the Central Administrative Tribunal

Case No : Original Application No. 1418 Of 2021

Rakesh Kumar Arora

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 29-07-2021

Acts Referred:

Citation : (2021) 07 CAT CK 0038

Hon'ble Judges : Mohd. Jamshed, Member (A)

Bench : Single Bench

Advocate : Deepak Jain, H. K. Gangwani

Final Decision : Disposed Of

Judgement

Mohd. Jamshed, Member (A)

Through Video Conferencing

1. The applicant joined the services of the Central Social Welfare Board (CSWB) in the year 1982 and he continued to work there, until he retired on

30.04.2016. His grievance is that the respondents are not acceding to his request/claim for medical reimbursement.

2. The applicant contends that in this behalf, he has been making letters/representations to the respondents and the latest of such

letters/representations were made by him on 27.04.2020, 15.06.2020, 01.10.2020, 23.10.2020, 22.02.2021, 22.04.2021 and these letters/representations

were followed by a legal notice dated 10.06.2021. However, the same are still pending with the respondents.

3. Today, I heard Mr. Deepak Jain, learned counsel for the applicant and Mr. H.K. Gangwani, learned counsel for the respondents, at the stage of

admission, through video conferencing.

4. At the outset, Mr. Deepak Jain, learned counsel for the applicant, submits that the applicant will be satisfied, if his letters/representations dated

27.04.2020, 15.06.2020, 01.10.2020, 23.10.2020, 22.02.2021, 22.04.2021 followed by a legal notice dated 10.06.2021 are considered and decided by the respondents in a time bound manner.

5. Accordingly, the present OA is disposed of with a direction to the respondents to dispose of the letters/representations of the applicant dated

27.04.2020, 15.06.2020, 01.10.2020, 23.10.2020, 22.02.2021, 22.04.2021 followed by a legal notice dated 10.06.2021 by passing a detailed and

speaking order, as early as possible, and in any case not later than two months from the date of receipt of copy of this order. This shall be done

without any prejudice to the rights of the respondents. There shall be no order as to costs.